

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SIDDHBALI STEELS & STRIPS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SIDDHBALI STEELS & STRIPS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28.12.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100PN2010PTC138123
5.	Address of the registered office and principal office (if any) of corporate debtor	1401-D Building, Marvel Albero Society, Khadi Machine Chowk, Pune, Maharashtra - 411048, India
6.	Date of closure of Insolvency Resolution Process	12.05.2026
7.	Liquidation commencement date of corporate debtor	12.05.2026 (Order Received on 14.05.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	NANDISH SUNILBHAI VIN Regn. No.: IBBI/IPA-001/IP-P-02117/2020-2021/13270
9.	Address and e-mail of the liquidator, as registered with the Board	C/53, Shanti Niketan Row House, Anand Mahal Road, Opp. Sagar Complex, Besides Sneh Sankul Wadi, Surat, Gujarat - 395009 Email: ip.nandish.vin@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	301, Sovereign Shoppers, Near Sneh Sankul Wadi, Besides Sindhu Seva Samiti School, Anand Mahal Road, Surat - 395009 Email: liquidation.siddhbalisteels@gmail.com ip.nandish.vin@gmail.com
11.	Last date for submission of claims	11.06.2026

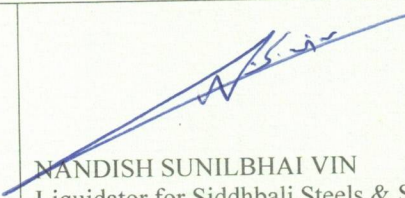
Notice is hereby given that the National Company Law Tribunal, Court-V, Mumbai Bench has ordered the commencement of liquidation of Siddhbal Steel & Strips Private Limited on 12.05.2026.

The stakeholders of Siddhbal Steel & Strips Private Limited are hereby called upon to submit their claims with proof on or before 11.06.2026, to the liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and Signature of Liquidator


NANDISH SUNILBHAI VIN
Liquidator for Siddhbal Steel & Strips Private Limited
Regn. No.: IBBI/IPA-001/IP-P-02117/2020-2021/13270
AFA Valid Upto: 31.12.2026



Date and Place

16.05.2026
Surat, Gujarat

PUBLIC NOTICE

All concerned persons are hereby informed that our client, through DBM Infrastructure Pvt. Ltd. and its Director Devidas Bhimrao Mundphane, has entered into a transaction in respect of the following property situated within the limits of Pune Municipal Corporation and within the jurisdiction of the Sub-Registrar, Haveli, Pune, at Village Bhilarewadi, Taluka Haveli:Property Details:Gat No. 12/19 (Old Survey No. 106, Hissa No. 19), total area 1 Hectare 05 Acre, assessed at Rs. 1.19; out of which area admeasuring 0 Hectare 20.00 Acre (20,000 sq. ft./ 1,858.06 sq. m.), assessed at Rs. 0.53. Boundaries:East: Gat No. 12/18, South: Road leading to Janseva Foundation and the remaining portion of the same Gat, West: Remaining portion of the same Gat, North: Gat No. 12/17, The above property is owned by M/s. DBM Infrastructure Pvt. Ltd., through its Director, Devidas Bhimrao Mundphane, resident of Row House No. 4, Western Court Society, Navi Peth, Pune 411030. The present owner has confirmed that the said property is free from all encumbrances and is clear and unencumbered. If there is any mortgage, gift, donation, sale, agreement to sell, maintenance claim, lien, lease, tenancy, rent note, bridal gift, contract, possession, tenancy rights, inheritance claim, food and clothing claim, court attachment, or any charge of any bank or private financial institution, then such person should contact the undersigned within 3 days from the publication of this notice, along with original documents, at the address below, and verify their claim. If no objection is received within the said period, it shall be presumed that no person has any right, title, or interest in the said property, and our client shall proceed to complete further transactions in respect of the said property. Any objections received after the said period shall not be considered.

Date : 15/05/2026

Adv. Ajay Khilari

Office - Avenir 4th floor, Ghole Road,
above Gajanan Maharaj Math, Pune 411 005. Mob: 8554883555

**FORM B
PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SIDDHBALI STEELS & STRIPS PRIVATE LIMITED**

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	SIDDHBALI STEELS & STRIPS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	28.12.2010
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies- Pune
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27100PN2010PTC138123
5. Address of the registered office & principal office (if any) of Corporate Debtor	1401-D Building, Marvel Albano Society, Khadi Machine Chowk, Pune, Maharashtra - 411048, India
6. Date of closure of Insolvency Resolution Process	12.05.2026
7. Liquidation commencement date of Corporate Debtor	12.05.2026 (Order Received on 14.05.2026)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	NANDISH SUNILBHAI VIN Regn. No.: IBB/IPA-001/IP-P-02117/2020-2021/13270
9. Address and Email of the liquidator as registered with the Board	C/53, Shanti Niketan Row House, Anand Mahal Road, Opp. Sagar Complex, Besides Sneh Sankul Wadi, Surat, Gujarat - 395009 Email: ip.nandish.vin@gmail.com
10. Address and e-mail to be used for correspondence with the Resolution Professional	301, Sovereign Shoppers, Near Sneh Sankul Wadi, Besides Sindhu Seva Samiti School, Anand Mahal Road, Surat - 395009 Email: liquidation.siddhbaliesteels@gmail.com ip.nandish.vin@gmail.com
11. Last date for submission of Claims	11.06.2026

Notice is hereby given that the National Company Law Tribunal, Court-V, Mumbai Bench has ordered the commencement of liquidation of Siddhbali Steels & Strips Private Limited on 12.05.2026. The stakeholders of Siddhbali Steels & Strips Private Limited are hereby called upon to submit their claims with proof on or before 11.06.2026, to the liquidator at the address mentioned against Item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Date : 16.05.2026

Place : Surat, Gujarat

Sd/-
NANDISH SUNILBHAI VIN
Liquidator for Siddhbali Steels & Strips Private Limited
Regn. No.: IBB/IPA-001/IP-P-02117/2020-2021/13270 | AFA Valid Upto: 31.12.2026

HINDUJA HOUSING FINANCE LIMITED

Corporate office - No 167/169 2nd Floor, Anna Salai, Saidapet, Chennai - 600 015. E-mail id: action@hindujahousingfinance.com

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Hinduja Housing Finance Limited (HHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub -section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of HHFL for an amount as mentioned herein under with interest thereon.

Name of Borrower / Co-Borrower(s) & Loan Account No.	Demand Notice Date & Amount	Possession Date
1. Mr. PRASAD BUTE (Borrower), 2. Mrs. ANJALI BUTE 3. Mr. SATISH BUTE (Co Borrower) MH/PND/PNDR/A000003000	13/02/2026, For Rs 1972761/- as on 10/02/2026	Symbolic 11-05-2026

All That Piece And Parcel Of The Property Bearing Of Cts No 115 Its Grampanchayat Milakat No 1213 Adm Area 186.96 Sq Mtr Situated At Chicholi Tal Sangola Dist Solapur Within The Local Limit Of Grampanchayat Sangola Property Bounded As Follow East-Road, West- Cts No 114 And 116, South-road, North- Road

1. **Mr. DHYANESHWAR TATE (Borrower)**
2. **Mrs. SUNITA TATE (Co Borrower)**
MH/SLP/SLPR/A000001052

**13/02/2026,
For Is Rs. 253149/- as on 10/02/2026**

**symbolic
11-05-2026**

All That Piece And Parcel Of Property Bearing Gat No 936/2/a Out Of That Plot No 32 Having Municipal No 7810 Adm 101.25 Sq Mtr I.E 1089 Sq Ft Situated At Mohol, Solapur Tal Mohol Dist Solapur, Property Bounded As Follow East-9.00 Mtr Width Road, west-gat No 936/2/a/ 25, South-gat No 936/2/a/33, North-gat No 936/2/a/31

STATUTORY NOTICE TO BORROWERS/CO-BORROWERS/GUARANTORS
Borrower(s)/Guarantors are hereby put to caution that the property may be sold at any time hereinafter by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (Interest) Enforcement Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such the property has been photographed.

Date: 16/05/2026,
Place: Pune

**AUTHORISED OFFICER,
HINDUJA HOUSING FINANCE LIMITED**

CFM Asset Reconstruction Private Limited

Corporate Office: 1st Floor, Wakefield House, Sprott Road, Ballard East, Mumbai - 400038

DEMAND NOTICE

We, CFM Asset Reconstruction Pvt. Ltd., (CFM-ARC) (Assignee of HIRANANDANI FINANCIAL SERVICES PVT. LTD.) having its Corporate Office at 1st Floor, Wakefield House, Sprott Road, Ballard East, Mumbai-400038. do hereby give the Notice once again under Section 13(2) of the aforesaid Act in its capacity as Secured Creditor.

Whereas the Borrowers/Co-Borrowers/Mortgagors mentioned hereunder had availed the financial assistance from HIRANANDANI FINANCIAL SERVICES PVT. LTD. We state that despite having availed the financial assistance, the Borrowers/Co-Borrowers/ Mortgagors have committed defaults in repayment of interest and principal amounts as per due dates. The account has been classified as **Non Performing Asset on the dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorised Officer of CFM-ARC under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices to Borrowers/Co-Borrowers/Mortgagors on the dates mentioned herein below under section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 to pay the amount mentioned in the said notice together with further interest at the contractual rate, costs, charges and incidental expenses etc however the notices were returned un-served and as such they are hereby informed by way of public notice about the same.**

Name of the Borrower/Mortgagor / Guarantor / Loan Account No.	Date of Demand Notice Date of NPA	Outstanding Amount as per Demand Notice	Description of the Mortgaged Property/ Secured Assets
Borrower - 1. Inamdar Enterprises Co-Borrowers : 1. Shainaj Ramjan Inamdar 2. Ramjan Chandubhai Inamdar 3. Altaf Ramjan Inamdar Loan A/C No. : 4375008101006859 Amount of Loan Sanctioned Rs. 1022162/-	23-04-2026 02-01-2025	Rs. 1017327/- (Rupees Ten Lakh Seventeen Thousand Three Hundred Twenty Seven Only) as on 17-04-2026	All That Piece And Parcel Of The Property Of The Land Area Adm.1000 Sq Ft. Out Of Gat No 526 Out Of Area Adm.00H12 R Situated At Village-Indori Tal-Maval Dist-Pune (Hereinafter Referred To As "Said Property") And Bounded As Follows - East- By Property Of Mr. Dattayamahajan And Mr. Pawar, South- By Property Of Gorakshshinde, West- By Internal Road Out Of Gat.No.526, North- Byproperty Of Mrs.Rukminibhedge
Borrower : 1. Ruya Design Studio Co-Borrowers : 1. Ratna Anil Lohar 2. Anil Lachand Lohar Loan A/C No. : 4375008101002454 Amount of Loan Sanctioned Rs. 831765/-	23-04-2026 02-01-2025	Rs. 665902/- (Rupees Six Lakh Sixty Five Thousand Nine Hundred Two Only) as on 17-04-2026	All That Piece And Parcel Of Flat No. 204 Admeasuring About 598 Sq. Fts I.E. 55.57 Sq.Mtrs Saleable Built-Up Situated On 2Nd Floor, In Wing "B" In The Project Named And Styled As "Manav Sarovar" Also In "Manav Sarovar Residency A And B Building Cooperative Housing Society" Constructed On Contiguous Block Of Land Totally Admeasuring About 00Hec 06 Aar I.E. 600 Sq. Mtrs Consisting Of N.A Plot No. 27 Admeasuring About 00 Hec 03 Aar And N.A Plot No. 28 Admeasuring About 00 Hec 03Aar Both Out Of The Land Bearing Gat No 575 Hissa No. 2 Situated At Village Kadam Wak Wasti, Taluka Haveli, District Pune
Borrower - 1. Satyjeet Anil Anuse Co-Borrowers : 1. Anil Ramchandani Anuse 2. Suvama Anil Anuse Loan A/C No. : 4375026101005376 Amount of Loan Sanctioned Rs. 930228/-	23-04-2026 02-01-2025	Rs. 1212056/- (Rupees Twelve Lakh Twelve Thousand Fifty Six Only) as on 17-04-2026	All That The Piece And Parcel Of The Property Bearing C.S.No. 989 Admeasuring At 182.2 Sq. Mtrs. Along With Construction Thereon Situated At Within The Local Limits Of Grampanchayat Uchgaon, Tal-Karveer Dist Kolhapur And Also Within The Jurisdiction Of Joint Sub Registrar/Karveer, Bounded By – East- Property Of Manuli Kagale, West- Property Of Ashok Yawtule, South- Property Of Sudhakar Sutar, North- Road.

Under the circumstances as aforesaid, the Notice is hereby given once again to the Borrowers/Co-Borrowers/Mortgagors/ Property holders to pay the **CFM-ARC** within 60 days from the date of publication of this notice the amount indicated here in above together with further interest at contractual rates on the aforesaid amount and incidental expenses, costs, charges etc. incurred from Borrowers/Co-Borrowers/Mortgagors mentioned here in above till the date of payment. If the Borrowers/Co-Borrowers/Mortgagors fail to make payment to the **CFM-ARC** as aforesaid, then the **CFM-ARC** shall proceed against the above mentioned secured Assets under section 13 (4) of the Act and applicable Rules entirely at the risks of the Borrowers/Co-Borrowers/Mortgagors as to the costs and consequences. The Borrowers/Co-Borrowers/Mortgagors are prohibited Under Section 13 (13) of the SARFAESI Act, 2002 to transfer the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of the **CFM-ARC**.

Date : 16.05.2026

Place : PUNE

AUTHORISED OFFICER
For CFM Asset Reconstruction Pvt. Ltd.
(Acting in its capacity as trustee of CFMARC TRUST - 213)

FORM NO. 14
(See Regulation 33(2))
By Regd. A/D, Dasti failing which by publication

**Office of the Recovery Officer-I/II
Debts Recovery Tribunal Pune**
Unit No. 307 to 310, 3rd Floor,
Kakade Biz Icon Building, Shivaji Nagar, Pune-411005.

DEMAND NOTICE
Notice Under section 25 to 28 of the Recovery of Debts & Bankruptcy Act, 1993 and Rule 2 of Second Schedule to the Income Tax Act, 1961

RC/112/2024

30/01/2026

Indian Overseas Bank
Versus
Mr. Manoj Nanasahab Salunke & Ors.

To,
(CD1) Mr. Manoj Nanasahab Salunke, R. at : A/p, Satoli, Tal. Karmala, Dist. Solapur-413203.
(CD4) Mr. Zubar Umaji Kharage, R/at : Kendar Village, Taluka Karmala, Dist. Solapur-413203.
(CD5) Mr. Bharat Narayan Hande, R/at : Kendar Village, Taluka Karmala, Dist. Solapur-413203.

This is to notify that as per the Recovery Certificate issued in Pursuance of orders passed by the Presiding Officer, Debts Recovery Tribunal Pune in **OA/1034/2021** an amount of **Rs. 35,60,302.00 (Rupees Thirty Five Lakh Sixty Thousand Three Hundred Two Only)** along with cost, expenses and future interest @ 9% Simple interest yearly w.e.f. 11/09/2021 till realization and Costs of **Rs. 63,005.00 (Rs. Sixty Three Thousand Five Only)** has become due against you (Jointly and Severally).

2. You are hereby directed to pay the above sum within 15 days of the receipt of the Notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rule there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **28/05/2026 at 10.30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
(a) Such Interest as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and seal of the Tribunal on this date : **30/01/2026.**

Seal of the Tribunal

(Vinay Saxena)
Recovery Officer - II
Debts Recovery Tribunal, Pune

Form No. 3
(See Regulation-13(1)(a))

Debts Recovery Tribunal, Pune
Unit No. 307 to 310, 3rd Floor, Kakade Biz Icon Building, Shivajinagar, Pune-411005.

Case No.: OA/1287/2025

Summons under sub section (4) of Section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Bank of Maharashtra
VS
M/s. Anagha Trading, Prop. Mrs. Supriya Shekhar Salunke

To,
1) Mr. Shekhar Pralhad Salunke, Flat No. 1, Ground Floor, Swarnai Apartment, B Wing, Law College Road, Pune, Maharashtra-411004

Summons

Whereas, OA/1287/2025 was listed before Hon'ble Presiding Officer / Registrar on **20/04/2026**.

Whereas, this Hon'ble Tribunal is pleased to issue Summons/Notice on the said Application under Section 19(4) of the Act (OA) filed against you for recovery of debts of **Rs. 65,50,504/-** (application along with copies of documents etc. annexed)

In accordance with sub-section (4) of Section 19 of the Act, you the Defendants are directed as under:-

(i) to show cause within thirty days of the service of Summons as to why relief prayed for should not be granted.

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the Original Application.

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the Original Application, pending hearing and disposal of the application for attachment of properties.

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the Original Application without the prior approval of the Tribunal.

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the Written Statement with a copy thereof furnished to the Applicant and to appear before the **Registrar** on **04/08/2026 at 10.30 a.m.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date **22/04/2026.**

Seal of the Tribunal

Signature of the Officer Authorised to issue Summons
Registrar,
Debts Recovery Tribunal, Pune

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266
Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601

DEMAND NOTICE (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)
SUBSTITUTED SERVICE OF NOTICE U/s 13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.
Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice/as on Date
1	PRAMOD GANGADHAR HIREMATH Flat No. 703, 7th Floor, Tower 2, Sommet, Revenue Record No. 44/1/1, 44/1/2/A, 44/1/2/B, 44/1/2/C, 44/1/2/D, Survey No. 45, 47 And 49/10, Near Bhugaon, Mulshi, Pune, Maharashtra, 412115. 2. USHARAANI PRAMOD HIREMATH Flat No. 703, 7th Floor, Tower 2, Sommet, Revenue Record No. 44/1/1, 44/1/2/A, 44/1/2/B, 44/1/2/C, 44/1/2/D, Survey No. 45, 47 And 49/10, Near Bhugaon, Mulshi, Pune, Maharashtra, 412115. 3. PRAMOD GANGADHAR HIREMATH B-304, Pride Springfield, Uttarahalli, Hobli, Bangalore Urban, Karnataka, 560061. 4. USHARAANI PRAMOD HIREMATH B-304, Pride Springfield, Uttarahalli, Hobli, Bangalore Urban, Karnataka, 560061. 5. PRAMOD GANGADHAR HIREMATH C/O: Bsh Household Appliances Manufacturing Prvate Limited 4th Floor, Km Plaza, Brindavanam Nagar, Chetpet, Chennai, Tamil Nadu, 107783 Loan Account No. LNPUNHL -02250260928 & LNPUNHL -02250260927	04.05.2026	13.05.2026	Rs. 86,74,371/- (Rupees Eighty Six Lac Seventy Four Thousand Three Hundred Seventy One Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 05.05.2026.

DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of Residential Flat/Unit No. 703, On 7th Floor, Area Admeasuring 73.64 Sq. Mtrs., Equivalent To 792.66 Sq. Ft., (Carpet Area) + Balcony Area Admeasuring 6.84 Sq. Mtrs., I.E., 73.63 Sq. Fts., + Dry Balcony Area Admeasuring 2.73 Sq. Mtrs., I.E., 29.39 Sq. Fts., Along With Exclusive Right To Covered Car Parking Space No. 33 Area Admeasuring 12.5 Sq. Mtrs., On The Podium 1 Floor, In The Tower 2, Of The Project To Be Known As "Sommet" Situated At Revenue Record No. 44/1/1, 44/1/2/A, 44/1/2/B, 44/1/2/C, 44/1/2/D, Survey No. 45, 47 And 49/10, Near Bhugaon, Mulshi, Pune, Maharashtra, 412115

2	1. ANKIT GANESH JADHAV Flat No. 701, 7th Floor, Subhadra Heights, Building C, Survey No. 219/2B, D.P. Road, Near Sant Niranank Satsang Bhavan, Bhosar Village, Pune, Maharashtra, 411025 2. GAYATRI GANESH JADHAV Flat No. 701, 7th Floor, Subhadra Heights, Building C, Survey No. 219/2B, D.P. Road, Near Sant Niranank Satsang Bhavan, Bhosar Village, Pune, Maharashtra, 411025 3. ANKIT GANESH JADHAV 206 A Wing, Bhagvati Housing Society, Shivaji Nagar Gavthan, Pune, Maharashtra, 411005 4. GAYATRI GANESH JADHAV 206 A Wing, Bhagvati Housing Society, Shivaji Nagar Gavthan, Pune, Maharashtra, 411005 Loan Account No. LNPUNPHL-07230177643 & LNPUNPHL-07230177644	04.05.2026	08.05.2026	Rs. 41,60,558.71/- (Rupees Forty One Lac Sixty Thousand Five Hundred Fifty Eight And Seventy One Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 05.05.2026
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DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of Flat No. 701, Carpet Area 52.76 Sq. Mtrs., On 7th Floor, In The Building Known As "Subhadra Heights", Wing C, Situated At Survey No. 219/2B, D.P. Road, Near Sant Niranank Satsang Bhavan, Bhosar Village, Pune, Maharashtra, 411025 And **Bounded As:** East: Lift & Lobby, West: Open Space, North: Open Space, South: Open Space.

We hereby call upon the borrower stated herein to pay within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences. Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said provision by you which invokes the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Date: 16.05.2026

Place: PUNE

Sd/- **Authorised Officer**
(Aditya Birla Housing Finance Limited)

GIC HOUSING FINANCE LTD.

Corporate Office / Head Office : Gicfl, National Insurance Building 6th Floor, 14, Jamshedji Tata Road, Churchgate, Mumbai – 400020. Tel No- 022-43041900. EMAIL ID : corporate@gicfl.com Website : www.gicflindia.com

● **CHINCHWAD BRANCH :** Office no. 202 & 203, 2nd floor, Premier Plaza II, G-Wing, Old Pune- Mumbai Highway, Above Hastakata Saree Shop, Chinchwad, Pune-411019 Branch mail id: chinchwad@gicflindia.com **Authorised Officer : Rajendra Giri : 9552161428**

● **PUNE BRANCH :** Neelkanth, C.T.S No 1018, F.P.No 370, Deep Bungalow Chowk, Near Model Colony, Shivaji Nagar, Bhamburda, Pune-411016. email ID : pune@gicflindia.com **Authorised Officer : Amey Mairal : 9834833606**

● **HADAPSAR BRANCH :** Office No. 212, Jayalamba Business Court, E-Wing, 2nd Floor, Above Hyundai showroom , Pune-Solapur Highway, Manjri Bk, Pune, Maharashtra 412307 **Branch Email ID :** hadapsar@gicflindia.com **Authorised Person : Amey Mairal : 9834833606**

E-AUCTION SALE NOTICE
E-AUCTION DATE : 01-06-2026 / Last Date for Bid Submission : 30-05-2026.

WHEREAS the undersigned being the Authorized Officer of GIC Housing Finance Ltd. (GICHL), under Securitization & Reconstructions of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 had issued Demand Notice to following Borrowers/Mortgagors calling upon them to repay the outstanding due amount mentioned in the said notices. However, The Borrower/Mortgagor having failed to repay the said due amount, the undersigned has taken **PHYSICAL POSSESSION** of the following property in exercise of powers conferred U/s 13(4) and U/s 14 of the said Act read with the Rule 8 of the said Rules.

Sr. No.	File No/ Branch Name / Name Of Borrower/ Co-Borrower	Property Address & Area Of Property Details (Built Up)	Demand notice issued date	Date of Physical Possession	Total Outstanding as on 15.05.2026 (Incl. PDS, Interest and Other charges) (In Rs.)	Reserve Price (In Rupees)
1	MH0270610003361 [CHINCHWAD BRANCH] / PRASHANT RAMCHANDRA RASKAR & ANITA PRASHANT RASKAR	Gut No: Old 148 New 176, Building Name: Anusuya Vishwa, House No: 308, Floor No: Third, Street Name: Bhakrai Nagar, Sector Ward No: A Wing, Land Mark: Nr Sainath Mitra Mandal, Village: Phursungi, Location: Phursungi, Taluka: Haveli, State: Maharashtra, Pin Code: 412308 / Area Of Property Details : 333 Sq. Ft.	10.04.2023	07.10.2024	1451077/-	906293/-
2	MH0270600102971 [CHINCHWAD BRANCH] / RAJPUT SATISH YAKOB & RAJPUT SUREKHA SATISH GUARANTOR: SATISH SADASHIV KALE	Gut No: 12.2, Building Name: Ganesh Apartment, House No: A 10, Floor No: Second, Plot No: 02, Street Name: Gopalwadi, Land Mark: Gopalwadi, Village: Gopalwadi, Location: Gopalwadi, Taluka: Daund, State: Maharashtra, Pin Code: 413801 / Area Of Property Details : 760 Sq. Ft.	05.04.2022	20.02.2024	556263/-	1514376/-
3	MH0680600000234 [HADAPSAR BRANCH] / MEGHANAND DAMODAR RASKAR & ROHINI SANDEEP RASKAR	Gut No: Cts No. 169/B, Building Name: Gurukul Apartment, House No: 102, Floor No: 1st, Plot No: 169/B, Land Mark: Nr Vitthal Rukmini Mandi, Village: Varvand, Location: Varvand, Taluka: Daund, State: Maharashtra, Pin Code: 412215 / Area Of Property Details : 599 Sq. Ft.	05.12.2019	11.12.2024	2271910/-	835497/-
4	MH0270610004578 [CHINCHWAD BRANCH] / ASHISH SANJAY AGARWAL & POOJA ASHISH AGARWAL	Gut No: S-56/1/6, Building Name: Kanak Shree, House No: Flat-204, Floor No: Second, Plot No: 56/1/6, Street Name: Jagadamba Bhavan, Sector Ward No: 56, Land Mark: Near Sunshine Hills, Village: Undri, Location: Undari, Taluka: Haveli, State: Maharashtra, Pin Code: 411060 / Area Of Property Details : 1056 Sq. Ft.	01.06.2021	12.09.2022	5387255/-	3221714/-
5	MH0270610001085 [CHINCHWAD BRANCH] / DHILAS YASHWANTRAO DHAGE	Gut No: 146, Building Name: Laxmi Heights Wing-B, House No: 530, Floor No: 5Th, Street Name: Bhakrai Mata Nagar, Land Mark: Near Pdoc Bank, Village: Fursungi, Location: Phursangi, Taluka: Haveli, State: Maharashtra, Pin Code: 412308 / Area Of Property Details : 596 Sq. Ft.	15.05.2019	18.03.2020	1658581/-	1432188/-
6	MH0270610004746 [CHINCHWAD BRANCH] / ABDUL ISMAIL SHAIKH & RESHMA ABDUL SHAIKH	Gut No: S-122, Building Name: Shiv Apartment, House No: Flat-7, Floor No: Second, Plot No: 122, Street Name: Rajwade Nagar, Sector Ward No: S-122, Land Mark: Opp Parmeshwar Temple, Village: Rahatani, Location: Kalewadi, Taluka: Haveli, State: Maharashtra, Pin Code: 411017 / Area Of Property Details : 530 Sq. Ft.	05.08.2021	29.08.2022	4371269/-	1613481/-
7	MH130610002794 [PUNE BRANCH] / NANA SANDIP THORAT & JAYSHRI NANA THORAT GUARANTOR: SUDHIR DASHRATH SANKPAL	Gut No: S.No-16/91, Building Name: Damodar Arhat, House No: Flat No-104, Floor No: 1st Flr, Plot No: 16, Street Name: , Street No: , Sector Ward No: , Land Mark: Near Suraj Kiran Buildin, Village: Ambegaon Bk, Location: Ambegaon Bk, Taluka: Haveli, State: Maharashtra, Pin Code: 411046 / Area Of Property Details : 555 Sq. Ft.	03.01.2022	17.01.2024	2270374/-	1231992/-
8	MH0270610003135 [CHINCHWAD BRANCH] / ABDULSAMAD MAJID MOMIN & ANIS ABDULSAMAD MOMIN GUARANTOR: PRAVIN DHYANESHWAR SUTAR	Gut No: 168/25, Building Name: Amar Enclave, House No: 16, Floor No: Third, Plot No: 25, Street Name: Nashik Highway, Sector Ward No: Nr Hotel Samadhan, Land Mark: Nr Hotel Samadhan, Village: Manchal, Location: Manchal, Taluka: Ambegaon, State: Maharashtra, Pin Code: 410503, / Area Of Property Details : 591 Sq. Ft.	07.07.2021	26.07.2023	2319626/-	942101/-

DATE OF E-AUCTION & TIME : 01.06.2026 at the Web-Portal (www.auctionbazaar.com) from 3.00 PM To 04:00 PM. with unlimited extensions of 5 minutes each.

Last date of submission of Tender/Sealed Bid in the prescribed tender form along with EMD & KYC either through online mode or at the above mentioned GICHF Office at 30.05.2026 before 5.00 PM.

Further to this **PUBLIC NOTICE** for E-Auction Sale of the above said Assets / properties (in terms and conditions of the SARFAESI, Act 2002 and rules thereunder) GICHL invites **OFFERS** EITHER in sealed covers/ or in Online mode to purchase the said properties on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS"**.

TERMS & CONDITIONS OF THE AUCTION SALE ARE AS FOLLOWS:-

1. **E-Auction** is being held on **"As is where is Basis"**, **"As is what is Basis"**, **"Whatever there is And"** **"Without Any Recourse Basis"**, and will be conducted **"Online"**. The E-Auction will be conducted through GICHF approved Euction service provider **"ARCA EMART PRIVATE LIMITED"**

2. The **intending bidders** should register their names at [portal www.auctionbazaar.com](http://portal.www.auctionbazaar.com) and get their user-id and password free of cost. **Prospective bidders** may avail online training on E-Auction from the service provider **ARCA EMART PRIVATE LIMITED, 6-3-1090/1/1, II Floor, Part B, Uma Hyderabad House, Rajbhavan Road, Somajiguda, Hyderabad – 500082, Telangana. Office Landline No. 8370969696 Backend Team : Ms. M. Kiranmai – Mobile: 7997043999 Email ID : contact@auctionbazaar.com / support@auctionbazaar.com, Property Enquiries CONTACT DETAILS : **RAJENDRA GIRI : 9552161428 / AMEY MAIRAL : 9834833606****

3. The E-auction Sale is subject to the conditions prescribed in the SARFAESI Act/Rules 2002 and the terms and conditions mentioned here

